

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1260**

TO BE ANSWERED ON THE 09TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

RENEWAL OF FCRA CERTIFICATE

**1260. ADV. DEAN KURIAKOSE:
 SHRI ANTO ANTONY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Non-Governmental Organisations (NGOs) whose Foreign Contribution Act, 2010 (FCRA) certificate has not been renewed since 2014, year-wise;

(b) the total number of NGOs whose FCRA certificate has been suspended since 2014, year-wise;

(c) whether the Government has received representations from NGOs in reference to the Rules framed under the Foreign Contribution (Regulation) (Amendment) Rules, 2020 being too restrictive and stringent;

(d) if so, the details thereof;

(e) whether the Government is considering relaxing or reviewing any of its provisions; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): The Foreign Contribution (Regulation) Act, 2010 came into force from 1st May, 2011 and registration certificates of all NGOs remained valid for another five years i.e. up to 30th April, 2016. Renewal of FCRA certificate

became due with effect from 1st May, 2016 onwards. Therefore, the requisite information year-wise is as under:

Year	Number of FCRA Certificates not renewed
2014	Not applicable
2015	Not applicable
2016	5347
2017	559
2018	1010
2019	974
2020 (Up to 31.12.2020)	463

(b): The total number of NGOs whose FCRA certificate has been suspended since 2014, year-wise is as hereunder:

Year	Number of NGOs whose FCRA Certificates were suspended under section 13 of the FCRA, 2010
2014	02
2015	03
2016	01
2017	00
2018	233
2019	05
2020 (Up to 31.12.2020)	25

(c) & (d): Several representations seeking changes in the amended Foreign Contribution (Regulation) Rules, 2011 have been received.

(e) & (f): In order to facilitate smooth transition to the amended regime under the FCRA, 2010, the following relaxations have been already provided:

(a) Final date for Mandatory submission of Annual Reports (under section 18 of the FCRA, 2010) has been extended from 31st December, 2020 up to 30th June, 2021.

(b) For opening of “FCRA account” in the State Bank of India, New Delhi Main Branch, the last date has been extended up to 31.03.2021.

(c) The validity of FCRA registration certificates expiring during the period between 29th September, 2020 and 31st May, 2021 has been extended up to 31st May, 2021.
